

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3370 (ND)/2019

IN THE MATTER OF

Noric Shipping North America Inc.

VS.

Sharda Ma Enterprises Pvt. Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 13.12.2019

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/OC :

For the Corporate Debtor :

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue notice to Respondent No-1. Counsel for the Operational Creditor is directed to serve notice at the registered office address of the Corporate Debtor by all modes and file proof of service alongwith an affidavit.

It is noted that the applicant has arrayed Union of India Ministry of Corporate Affairs as Respondent No-2. The same stands deleted from the array of respondents.

Put up on 18.02.2020



(K. K. VOHRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)